

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
Appeal-153/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 22(3), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors. (M/s. SAR Medilinks Pvt. Ltd.) ...RESPONDENT

Section
U/s 252

Order delivered on 04.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department

:Adv Puneet Rai, SSC along with
Adv Nikhil Jain, Adv.

For the RoC

:Adv Aakash Sharma

For the Respondent

:Adv. CS Sourabh Gupta, Adv. CS
Monika Sinha, Counsel for
Respondent Nos. 2, 3, and 4

ORDER

Ld. Counsel on behalf of the Income Tax Department is present and sought time to seek instructions from the Income Tax Department.

Ld. Counsel on behalf of the R-2, R-3, R-4 is present and submitted that they have already paid Income Tax Department. Ld. Counsel for Income Tax Department sought time to verify from the department. Ld. Counsel on behalf of the RoC is present. In view of this, list the matter on **22.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)